

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

DIARY No.03(033)/2018

Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudication Authority Rules, 2016

In the matter of:

Punjab National Bank ... Financial Creditor
-Versus-
M/s. Shree Sanyeeji Ispat Ltd. ... Corporate Debtor

Order delivered on 18th July, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

For the applicant/Financial Creditor : Mr. Adarsh Dhanuka, Advocate
For the Non-applicant/Corporate Debtor : Mr. Kaushik Goswami, Advocate
Mr. Arinjoy Sandilya, Advocate
Ms. Mayuri Kakoty, Advocate

ORDER

Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

1. Mr. Adarsh Dhanuka, learned Advocate is present representing the financial creditor. Mr. Kaushik Goswami, Mr. Arinjoy Sandilya and Ms. Mayuri Kakoty, learned Advocates are also present representing the non-applicant/corporate debtor.
2. Mr. Adarsh Dhanuka, learned counsel for the financial creditors prays for some time to file rejoinder. Such prayer from the side of the financial creditor is not opposed by the learned counsel for the corporate debtor.
3. The learned counsel for the parties further submit that the process of amicable settlement between the parties is still in process and they are hopeful that the process would be complete within a short period of time.
4. In view of above, the matter is directed to be fixed on 03rd of August, 2018.

5. However, the corporate debtor is directed to submit rejoinder within 7(seven) days from today, supplying simultaneously copy thereof to the financial creditor.

sdt

(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench, Guwahati.

Dated, Guwahati, 14th June, 2018
/DeKa/18-07-2018/

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